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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI

ON THE 24th OF NOVEMBER, 2022

WRIT PETITION No. 4822 of 2004

BETWEEN:-

**GOPAL GAUSHALA SAMITI, THROUGH -
PARVAT SINGH, PRESIDENT, GOPAL GAUSHALA
SAMITI, S/O OF SHRI RAMLAL SINGH, R/O
VILLAGE CHANDBAD, TEHSIL AND DISTRICT -
SEHORE (MADHYA PRADESH)**

.....PETITIONER

(NONE FOR THE PETITIONER)

AND

**STATE OF M.P., THROUGH THE SECRETARY,
REVENUE DEPARTMENT, VALLABH BHAWAN
BHOPAL (MADHYA PRADESH)**

**COMMISSIONER, BHOPAL DIVISION, BHOPAL
(MADHYA PRADESH)**

**COLLECTOR SEHORE, DISTRICT - SEHORE
(MADHYA PRADESH)**

**GRAM PANCHAYAT DHANKHEDI, THROUGH -
SARPANCH, GRAM PANCHAYAT - DHANKHEDI,
TAHSIL & DISTRICT - SEHORE**

.....RESPONDENTS

(SHRI PRAVEEN NAMDEO - GOVERNMENT ADVOCATE)

.....
*This petition coming on for final hearing this day, the court passed the
following:*

ORDER

No one appeared for the petitioner today. Even earlier on 26.09.2022 no one appeared.

This petition is of the year 2004.

It appears that the petitioner as well as his counsel has lost interest in prosecuting this case.

The petition, accordingly, stands dismissed for want of prosecution.

(S. A. DHARMADHIKARI)
JUDGE

TG/-

